

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.20
CP No.59/BB/2021

IN THE MATTER OF:

Mr. Marco Bartoli ... Petitioner
Vs.
M/s. Giluxe Motorsport Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 10.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Varun S., Adv.
For the R1 to R4 : Shri Rohan Tigadi, PCS

ORDER

Due to paucity of time, the case is adjourned to **05.01.2023**. In the meanwhile, the learned Counsel for the Respondent is granted one more opportunity to file objections, after duly serving the copy on the other side.

- Sd -

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

- Sd -

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)